

GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING

LOK SABHA

UNSTARRED QUESTION NO.981

TO BE ANSWERED ON 21<sup>st</sup> DECEMBER, 2017

INLAND WATERWAYS

981. SHRI MAHEISH GIRRI:

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether inland waterways are governed by multiple authorities such as Central Inland Water Transport Corporation Limited (CIWTC Ltd.), port authorities, State Governments and Inland Waterways Authority of India;
- (b) if so, the details thereof;
- (c) whether the Ministry intends to overcome/subsume multiple authorities into one and streamline governing mechanism of inland waterways;
- (d) if so, the details thereof; and
- (e) if not, the action proposed to be taken by the Government to ensure that there is no overlapping of jurisdictions and regulatory turf war between these multiple agencies that may unnecessarily delay the development projects?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF SHIPPING  
(SHRI PON. RADHAKRISHNAN)

(a)&(b): Under the Inland Waterways Authority of India (IWAI) Act, 1985, the IWAI is responsible for the regulation and development of inland waterways, declared as National Waterways as per the National Waterways Act, 2016, for the purposes of shipping and navigation and for matters connected therewith.

(c)to(e): There is no proposal to subsume multiple authorities for streamlining the mechanism governing the development of National Waterways as no major problems are being faced on this account.

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